

(b) if so, the details thereof and the action taken thereon; and

(c) the time by which these recommendations are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) to (c) After considering the recommendations of the Expert Group, a draft note was prepared and sent to Ministries/Departments concerned inviting their comments. The note is now under finalisation. The amendments will be carried out on being passed in the Parliament.

Hindi Film referred to Home Ministry

3720. SHRI ULHAS VASUDEO PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Board of Film Certification (CBFC) has referred a Hindi feature film to his Ministry on the grounds that it deals with a sensitive subject;

(b) if so the details thereof;

(c) whether the Government have constituted a three members committee to see the film;

(d) if so, the findings of the said committee; and

(e) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Yes, Sir.

(d) and (e) The Ministry has no objection to the main story line of the film. However, some minor changes have been suggested to the Central Board of Film Certification and the Board will take further decision in that regard.

Contraceptive Injection

3721. SHRI MAGANTI BABU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have stopped the project to develop Kising, a reversible male contraceptive injection to be used once-in-a-life time;

(b) if so, the reasons therefor;

(c) whether the committee of Experts had opposed the move and recommended stopping of sale of male contraceptives; and

(d) if so, the loss suffered in the regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) No Sir. Phase II Clinical trial of the project has already been completed. Permission has been granted by the Drugs Controller General (India) for restricted Phase-III clinical trial.

(b) to (d) Does not arise.

Pending Bills of Mysore Palace

3722. SHRI A. VENKATESH NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Karnataka has sent Mysore Palace (Acquisition and Transfer) Bill to the Union Government for the assent of Hon'ble President;

(b) if so, whether the Bill has been assented by the President;

(c) if not, the reasons therefor; and

(d) the time by the which the Bill is likely to be cleared?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Yes, Sir.

(c) and (d) Do not arise.

[Translation]

Pharmaceutical Companies

3723. SHRI AJIT JOGI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of the Government owned pharmaceutical companies functioning in the country and the investment made therein, companywise;

(b) the names of drugs being manufactured in each of these companies and the contribution of these companies in the pharmaceutical sector;

(c) the total production of bulk drugs and formulations made during the last three years;